GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI-110002

No.F.14 (15)/LA-2004/

To

The Joint Secretary (GAD/Co-ord.), Government of NCT of Delhi, 2nd Level, A-Wing, Delhi Secretariat, New Delhi-110 002.

Gazette Notification of Appropriation (No.2) Act of 2004 (Delhi Act No.5 of 2004)

Sir,

I am directed to forward herewith two copies of the above notification (English & Hindi Version) for publishing in the Delhi Gazette (Part-IV) Extraordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon it is received from the press.

Yours faithfully,

(V.K. Bansal) Joint Secretary (Law, Jus. & L.A.)

No.F.14 (15)/LA-2004/ 444

Dated: - 30 7 04

Copy forwarded for information & necessary action to: -

1. Secretary to Lt. Governor, Raj Niwas, Delhi.

2. Secretary to Legislative Assembly, Old Secretariat, Delhi.

3. Secretary to Finance Minister, Delhi Sectt., New Delhi.

Secretary to Chief Minister, Delhi Sectt., New Delhi.
 P.S. to Chief Secretary, Delhi Sectt., New Delhi.

6. Pr. Secretary (Finance), Delhi Sectt., New Delhi.

7. Library -in-charge, Delhi Vidhan Sabha, Old Sectt., Delhi.

8. P.S. to Secretary (Law, Jus. & L.A.), Delhi Secretariat, New Delhi.

9. Sh. N.G. Goswami, Legislative Counsel, Department of Law & Justice, Delhi Secretariat, New Delhi.

(V.K. Bansal)

Joint Secretary (Law, Jus. & L.A.)

(TO BE PUBLISHED IN PART IV OF THE DELHI GAZATTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)

No. F.14(15)/LA-2004 | 441

Dated :30 July, 2004

The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor, Delhi on the 30th July, 2004 and is hereby published for general information:-

THE APPROPRIATION (NO.2) ACT, 2004 (Delhi Act 5 of 2004)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 29th July, 2004)

[30th July, 2004]

An Act to authorise payment and appropriation of sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial Year 2004-2005

BE it enacted by the Legislative Assembly of National Capital Territory of Delhi in the Fifty-fifth Year of the Republic of India as follows:-

SHORT TITLE.

ISSUE OF

Rs.13495,90,30,000/from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2004-2005.

APPROPRIATION.

- 1. This Act may be called the Appropriation (No.2) Act, 2004
- 2. From and out of the Consolidated Fund of the National Capital Territory of Delhi there may be paid and applied sums not exceeding those specified in column(5) of the Schedule amounting in the aggregate to the sum of thirteen thousand four hundred ninety five crores, ninety lakhs and thirty thousand rupees only towards defraying the several charges which will come in course of payment during year 2004-2005 in the financial respect of the services specified in column(2) of the Schedule.
- 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.

THE SCHEDULE (See section 2 and 3)

(Rs. in thousands)

emand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2)	3	4	5
1	Legislature	Revenue	57100	3900	61000
2	General Administration	Revenue	432800	20800	453600
		Capital	100000	0	100000
3	Administration of Justice	Revenue	800300	273100	1073400
4	Finance	Revenue	700540	100	700640
5	Home	Revenue	989000	1600	990600
		Capital	5000	0	5000
6	Education	Revenue	13427500	2800	13430300
		Capital	577700	0	577700
7	Medical and Public Health	Revenue	7061400	400	7061800
8	Social Welfare	Revenue	3116960	200	3117160
		Capital	12325800	0	12325800
9	Industries	Revenue	504400	200	504600
		Capital	144200	0	144200
10	Development	Revenue	1900100	2100	1902200
		Capital	1211750	8400	1220150
11	Urban Development and	Revenue	13820000	0	13820000
	Public Works	Capital	35701750	650000	36351750
	Public Debt.	Revenue	0	16499130	16499130
		Capital	0	24190000	24190000
12	Loans to Government Servants	Capital	90000	0	90000
13	Pension	Revenue	340000	0,	340000
	Total		93306300	41652730	134959030
			(V.K. Bansal)		

Joint Secretary (Law, Justice & Legislative Affairs)

(दिल्ली राजपत्र असाधारण भाग 4 में प्रकाशनार्थ) राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग)

क.सं. एफ.14(15)/विधायी कार्य-2004 | ५ ५ ।

दिनांकः 30 जुलाई, 2004

उपराज्यपाल, दिल्ली को दिनांक 30 जुलाई, 2004 को मिली अनुमति के पश्चात राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित निम्नलिखित अधिनियम जन साधारण के सूचनार्थ प्रकाशित किया जा रहा है:-

> (विधेयक संख्याः 2) अधिनियम, 2004 (दिल्ली अधिनियम 5, 2004)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा दिनांक 29 जुलाई, 2004 को यथा पारित) अधिनियम

(30 जुलाई, 2004)

वर्ष 2004-2005 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए विधेयक।

इसे भारतीय संविधान के पचपनवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की विधान सभा द्वारा निम्नानुसार अधिनियमित किया जाए।

संक्षिप्त शीर्षक

- (1) इस अधिनियम को विनियोग (संख्या 2) अधिनियम 2004 कहा जाए।
- वर्ष 2004-2005 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त

13495,90,30,000/-रुपयों का (2) राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए तेरह हजार चार सौ पछानबे करोड़ नब्बे लाख तीस हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2004-2005 की अवधि के दौरान भुगतान के रुप में प्रयुक्त होगी।

विनियोजन

(3) इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

अनुसूची (खण्ड 2 व 3 देखे)

(रुपये हजारों में)

			राशि इससे	राशि इससे अधिक नहीं			
मांग	सेवायें एवं उददेश्य		विधान सभा द्वारा	संचित निधी पर	जोड़		
संख्या			स्वीकृत	भारित			
					•••••		
1		2	3	4	5		
•••••		••••••	••••••••••	•••••••			
1	विधान मण्डल	राजस्व	57100	3900	61000		
2	सामान्य प्रशासन	राजस्व	432800	20800	453600		
		पूंजी	100000	0	100000		
3	न्याय प्रशासन	राजस्व	800300	273100	1073400		
4	वित्त	राजस्व	700540	100	700640		
5	गृह	राजस्व	989000	1600	990600		
		पूंजी	5000	0	5000		
6	शिक्षा	राजस्व	13427500	2800	13430300		
		पूंजी	577700	0	577700		
7	चिकित्सा व जन स्वास्थ्य	राजस्व	7061400	400	7061800		
8	समाज कल्याण	राजस्व	3116960	200	3117160		
		पूंजी	12325800	0	12325800		
9	उद्योग	राजस्व	504400	200	504600		
		पूंजी	144200	0	144200		
10	विकास	राजस्व	1900100	2100	1902200		
		पूंजी	1211750	8400	1220150		
11	शहरी विकास एवं लोक निर्माण	राजस्व	13820000	0	13820000		
		पूंजी	35701750	650000	36351750		
	सार्वजनिक ऋण	राजस्व	0	16499130	16499130		
		पूंजी	0	24190000	24190000		
12	सरकारी कर्मचारियों को ऋण	पूंजी	90000	0	90000		
13	पेंशन	राजस्व	340000	0	340000		
	जोड़		93306300	41652730	134959030		

ुम्मिक्सिक क्रम्म (वी. के. बंसल)

(वा. क. बसल) संयुक्त सचिव (विधि, न्याय एवं विधायी कार्य)